12.371 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 17th August, 1993, agreed without any amendment to the Recovery of Debts due to Banks and Financial Institutions Bill, 1993, which was passed by the Lok Sabha at its sitting held on the 10th August, 1993".
- (ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Parliament (Prevention of Disqualification) Amendment Bill, 1993, which has been passed by the Rajya Sabha at its sitting held on the 18th August, 1993".

Parliament (Prevention of Disqualification) Amendment Bill

As passed by Aajya Sabha-

12.38 hrs.

SECRETARY-GENERAL: Sir, I lay on the Table the Parliament (Prevention of Disqualification) Amendment Bill, 1993, as passed by Rajya Sabha on the 18th August, 1993.

12.381 hrs.

Standing Committee on Home Affairs

Second Report

[Translation]

SHRI VINAY KATIYAR (Faizabad):
Mr. Speaker, Sir, I beg to lay on the
Table of the House each of the copies
(English and Hindi version) of the second
report of the Standing Committee on

Home Affairs with regard to the Governor (Emoluments, Allowances and Priwileges) Amendment Bill, 1993.

12.39 hrs.

STATEMENT BY MINISTER.—Cound.

Statement Correcting reply to Starred

Question No. 143 dt. 5-8-1993 regarding

Tubewell Projects in Bihar

[English]

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOP-MENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON): Sir, I beg to correct the reply given in the Lok Sabha on 5th August, 1993, to Starred Question No. 143 (Priority No. 3) regarding Tubewell Projects in Bihar as follows:—

Part o' the answer For Read

(a) No, Sir. Yes, Sir.

This correcting Statement has been necessitated due to a typographical error which crept in Part (a) of the answer due to oversight.

Inconvenience caused to the Honourable Members is regretted.

12.39\frac{1}{2} hrs.

Business Advisory Committee

Thirty-Second Report

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): Sir, I beg to move:

"That this House do agree with the Thirty-second Report of the Business Advisory Committee presented to the House on the 18th August, 1993".

MR. SPEAKER: The question is:

"That this House do agree with the
Thirty-second Report of the Business
Advisory Committee presented to the
House on the 18th August, 1993".

The motion was adopted